



2026:AHC:19444

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 35196 of 2024

Mobeen

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Dhiraj Kumar Pandey
Counsel for Opposite Party(s) : G.A., Mohammad Asif, Nafees Ahmad

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Dhiraj Kumar Pandey, learned counsel for applicant, Sri Nafees Ahmad, learned counsel for the informant as well as Sri Sunil Kumar, learned A.G.A. for the State.
3. This is the second bail application on behalf of the applicant. The first one was rejected by the Co-ordinate Bench of this Court vide order dated 21.2.2023 passed in Criminal Misc. Bail Application No.8111 of 2023.
4. The present bail application has been filed by the applicant in Case Crime No.377 of 2022, under Section 302 I.P.C., Police Station Kotwali Dehat, District Saharanpur with the prayer to enlarge him on bail.
5. Learned counsel for the applicant could not produce any new ground for pressing the instant bail application except the period of incarceration undergone by the applicant as he is in jail since 7.9.2022, as such, I do not find it a fit case for grant of bail to the applicant. The instant bail application is found devoid of merits and is, accordingly, ***rejected***.
6. However, it is directed that the aforesaid case pending before the trial court be decided expeditiously as early as possible in view of the principle as has been laid down in the recent judgments of the Supreme Court in the cases of ***Vinod Kumar vs. State of Punjab; 2015 (3) SCC 220*** and ***Hussain and Another vs. Union of India; (2017) 5 SCC 702***, if there is no legal

impediment.

7. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Krishan Pahal,J.)

January 28, 2026
Vikas Verma